

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:1754
ANSWERED ON:16.08.2013
SETTING UP OF REFINERY IN RAJASTHAN
Meghwal Shri Arjun Ram

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the number of refineries set up jointly by Public Sector Undertakings (PSUs) of Union and State Governments in the country at present along with their respective shares, location and company-wise;
- (b) the details of share of Hindustan Petroleum Corporation Limited (HPCL), State Government of Rajasthan and the Union Government separately in the investment proposed to be made in the setting up of a proposed refinery in Barmer district of Rajasthan;
- (c) whether the land has been acquired for the proposed refinery to be set up in Barmer district of Rajasthan;
- (d) if so, the details thereof and the time by which the proposed refinery in Barmer District of Rajasthan is likely to commence the commercial production; and
- (e) the details of role of the State Government of Rajasthan and the HPCL as per the conditions of Memorandum of Understanding (MoU) signed for the proposed refinery in the Barmer District of Rajasthan?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SMT. PANABAACA LAKSHMI)

- (a): Numaligarh Refinery Limited in Assam is the only Refinery set up jointly with a State Government. The Government of Assam holds 12.35% of the share capital of Numaligarh Refinery Limited.
- (b): The proposed refinery-cum-petrochemical complex in Barmer District will be a Joint Venture (JV) with Government of Rajasthan (GoR). In this JV, at present, shareholding of Hindustan Petroleum Corporation Limited (HPCL) and GoR would be 74% and 26% respectively.
- (c) & (d): GoR has identified 4800 acre government land near Pachpadra for the proposed refinery which is yet to be transferred to the JV Company. As per information provided by Hindustan Petroleum Corporation Limited, mechanical completion of the Refinery will be over within 4 years from the zero date which will commence from the date of receipt of all statutory approvals.
- (e): As per the Memorandum of Understanding(MoU), GoR and HPCL will have the following roles:
 - (i) Equity participation in JV by GoR and HPCL.
 - (ii) GoR to provide interest free loan of Rs.3736 crore for a period of 15 years beginning from the year in which the commercial production commences at the Refinery.
 - (iii) GoR has confirmed availability of water to the JV company for both construction and production, and it will endeavour to provide lignite/gas for captive power.
 - iv) Subject to the approval of Government of India, HPCL shall act as the lead member for the incorporation of the proposed JV Company.
 - (v) HPCL will have the marketing right in respect of evacuation and purchase of all the products which would be produced by the Refinery.